

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2082
ANSWERED ON:16.12.2003
SUBLETTING OF GOVERNMENT ACCOMMODATION
RAMJI MANJHI

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

to the reply to USQ No. 4479 dated 22.8.2000 and state:

- (a) whether physical inspection of Government quarters is carried out only where prime facie cases of subletting are suspected;
- (b) if so, the reasons for carrying out physical inspection of some particular quarter(s) merely on the basis of false and motivated complaints;
- (c) whether in all those physical inspection subletting/misuse has not been found;
- (d) if so, the reasons for carrying out physical inspection of quarters on the basis of false and fictitious complaints; and
- (e) the action the Government propose to take to ensure that no such physical inspection is carried out henceforth on false and motivated complaints?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA)

(a)to(d): Physical inspection of Government quarters is undertaken, on the basis of complaints of sub-letting as well as suo motu Complaints of subletting/misuse of Government accommodation cannot be classified as false or motivated unless physical inspection is carried out to ascertain the factual position. Where, after inspection, subletting is reported, action against the allottees concerned is initiated as per Allotment Rules. However, no action is taken in cases where no subletting/misuse is reported as a result of physical inspection.

(e): There is no mechanism with the Government to initially ascertain the truth of a complaint and only then undertake physical inspection of Government accommodation.